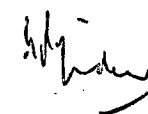
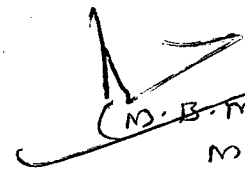


(3)

Contd.

that also not paid fully. Other amounts ^{mentioned in} of that application are not at all paid to the applicant, according to Mr. Mahalle. Mr. Masurkar states that in respect of some of the amounts signatures of the applicant is needed. But in our opinion the respondents should have given a written reply to that application. We, therefore, direct that the respondents shall send a reply to the applicant and pay whatever amounts that are due to him, according to rules, as early as possible, as according to Mr. Mahalle, the applicant is suffering from paralysis. We keep this case on 10.1.1989 and direct that the respondents shall make payment of all the dues which are legally due to the applicant before that date: Keep the case for admission and directions on 10.1.1989.


(M. Y. P. S. Joshi)
M(A)


(M. B. Mujumdar)
M(J)